

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4212

ANSWERED ON:21.04.2010

INVESTIGATION OF MULTI-CRORE SCAM

Anandan Shri K.Murugesan;Rani Killi Krupa;Vivekanand Dr. G.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Government has asked the Central Bureau of Investigation (CBI) to probe into the multi-crore scam in North Cachar Hills district of Assam after the National Investigation Agency found evidence of massive misappropriation of central funds by a politician-bureaucrat nexus in the region;

(b) if so, the details thereof;

(c) the present status of the probe by the CBI and the findings so far; and

(d) the steps the Government has taken to stamp out corruption and to ensure that funds reach the targeted poor people?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs(SHRI PRITHVIRAJ CHAVAN)

(a)to(c): The National Investigation Agency (NIA) in their charge sheet in case No.01/NIA/09 under section 120 B, 121, 121A IPC and under section 16, 17, 18, 19, 20 of Unlawful Activities (Prevention) Act, 1967 has mentioned about the suspected involvement of public servants in North Cachar Hills Autonomous Council in the misappropriation of Government funds. On the basis of the report from NIA in the matter, the Government of Assam has requested the Government of India for entrusting the investigation of this case to CBI by issued a notification dated 8.4.2010 under section 6 of the Delhi Special Police Establishment Act, 1946. The CBI has expressed its willingness to take over the case after due legal formalities.

(d): The Prevention of Corruption Act, 1988 (PC Act) and the Central Vigilance Commission Act, 2003 (CVC Act) provide for effective investigative machinery into the offences of corruption. The enactment of the Right to Information Act, 2005 as a comprehensive legislation provides an effective mechanism for access to information. Other steps, inter- alia are

- (i) creating awareness through publicity
- (ii) simplification of schemes
- (iii) introducing transparency
- (iv) adopting innovative methods for implementation.